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LOK SABHA

Tuesday, 28th September, 1954.

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

MESSAGE FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of the Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th September, 1954, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 22nd September, 1954."

PAPERS LAID ON THE TABLE

REPORT OF THE SPICES ENQUIRY COMMITTEE.

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table a copy of the Report of the Spices Enquiry Committee. [Placed in Library. See No. S-372/54.]

445 L.S.D.

STATEMENT re: CORRECTION OF ANSWER TO STARRED QUESTION No. 2130

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy of the Statement correcting the reply given to Starred Question No. 2130, asked on the 29th April, 1954. [Placed in Library. See No. S-373/54.]

REPORT AND STATEMENTS re: THE REHABILITATION FINANCE ADMINISTRATION.

The Deputy Minister of Finance (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948:—

- (1) Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1953.
- (2) Analysis of charges for the year ended the 31st December, 1953.
- (3) Statement of loans called up during the year 1953.
- (4) Summary of statement of overdue instalments for the period ended the 31st December, 1953.

[Placed in Library. See No. S-363/54.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944

The Deputy Minister of Finance (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following Central Excises Notifications

[Shri A. C. Guha]

in accordance with section 38 of the Central Excises and Salt Act, 1944:—

- (1) Notification No. 18, dated the 10th April, 1954.
- (2) Notification No. 20, dated the 27th April, 1954.
- (3) Notification No. 25, dated the 4th May, 1954.
- (4) Notification No. 27, dated the 12th May, 1954.
- (5) Notification No. 29, dated the 2nd June, 1954.
- (6) Notification No. 30, dated the 3rd July, 1954.
- (7) Notification No. 31, dated the 20th July, 1954.
- (8) Notification No. 32, dated the 21st July, 1954.
- (9) Notification No. 34, dated the 3rd August, 1954.
- (10) Notification No. 35, dated the 20th August, 1954.

[Placed in Library. See No. S-362/54.]

PUBLIC ACCOUNTS COMMITTEE

PRESENTATION OF REPORTS

Shri B. Das (Jajpur-Keonjhar): Sir, I beg to present the following Reports of the Public Accounts Committee:—

- (i) Eleventh Report on the Hirakud Dam Project; and
- (ii) Twelfth Report on (a) Fertilizer Deal; and (b) Pashabhai Patel Implements.

MOTION FOR ADJOURNMENT

PROPOSED STRIKE BY INSURANCE EMPLOYEES

Mr. Speaker: I have received notice of an adjournment motion on the following subject:

“The decision of insurance employees to go on strike to protest against the Government’s refusal to set up an all-India

Industrial Tribunal for the insurance industry.”

I presume, from the language of the notice, that they have not yet gone on strike.

An Hon. Member: Nor have they fixed the date.

Mr. Speaker: Do I understand it correctly?

Shri Sadhan Gupta (Calcutta—South-East): They have decided to go on strike.

Mr. Speaker: Who knows that they may not revise their decision? So, it is premature.

Shri Gadgil (Poona Central): Possibility of a strike.

Mr. Speaker: I am not inclined to allow adjournment motions on possible contingencies. So, I do not think this motion is admissible. If, however, the hon. Member wants to ventilate certain grievances, he can call the attention of the Minister and Government can make a statement of its policy.

The Deputy Minister of Labour (Shri Abid Ali): Government’s decision in this regard was announced on the 9th of August and thereafter a question was put here in reply to which we clarified the position on the 1st of September.

Mr. Speaker: When was the decision for strike taken?

Shri Sadhan Gupta: After that.

Mr. Speaker: If the hon. Member has to bring forth any grievances he can call the attention of the Minister, and if he likes he can supply the information about later developments. In any case, the adjournment motion will not be admissible—I am clear on that point.

Shri Sadhan Gupta: May I make a submission?

Mr. Speaker: Not on merits, but on admissibility.